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LAW DEPARTMENT

NOTIFICATION

The 4th June, 2016

S.R.O. No. 204/2016— In exercise of the powers conferred by Section 3 and sub-section (1) of Section 9 read with Section 10 of the Odisha Civil Courts Act, 1984 (Odisha Act, 18 of 1984) and in consultation with the High Court of Orissa, the State Government do hereby establish a Court of Civil Judge (Junior Division) at Kabisuryanagar, in addition to the existing number of such Courts in the Judgeship of Ganjam, with effect from the date the said Court functions with the local limits of jurisdiction co-extensive with the local limits of jurisdiction of the Revenue Tahasil of Kabisuryanagar and fix the place of sitting of the said Court at Kabisuryanagar.

All other Courts of Civil Judge (Junior Division) exercising jurisdiction over different areas of the Revenue Tahasil of Kabisuryanagar shall cease to exercise jurisdiction over such areas from the date on which the proposed Court is made functional.

[No.5292-IJ-5/2016/L.]

By Order of the Governor

B. P. ROUTRAY

Principal Secretary to Government